

(d) JCDA (Funds) Meerut makes every effort to sort out the complaints about discrepancies in individual subscribers accounts in consultation with the Army authorities concerned. A system has been evolved to depute officers from concerned major units to the officer of J.C.D.A. (Funds) to assist him in the settlement of discrepancies.

There is also a proposal to decentralise the Fund work relating to civilian establishment of the Defence Organisations with a view to avoiding delays. The mechanics of the proposed decentralisation is being studied currently by a committee of officers.

with Recommendations of Seventh Finance Commission

4598. SHRI MADHAVRAO SCINDIA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that most of the State Governments are not happy with the recommendations of the Seventh Finance Commission with regard to the quantum of compensation to be provided by the Centre to compensate the loss of revenue suffered by the States for introduction of prohibition;

(b) if so, whether Government have accepted the recommendation in this regard; and

(c) if so, his own reaction thereto?

THE MINISTER OF FINANCE (SHRI H. M. PATEL) (a) The Government are not aware that any State Government is unhappy over the recommendation of the Seventh Finance Commission referred to by the Member.

(b) and (c). As indicated while laying the Report of the Finance Commission on the Table of the House on the 24th November, 1978, Government have not accepted the recommendation of the Commission in this regard. -

Approval of Residential Plots for Construction of Hotels

4599. SHRI S. S. LAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what were the recommendations made by the New Delhi Be-development Advisory Committee in order to facilitate construction of Hotels in Delhi so as to meet demands for additional hotel accommodations;

(b) did it recommend the construction of residential Hotels and what were the criteria recommended by them for approval of large residential plots for conversion into residential hotel plots;

(c) what limitations did they recommend on the designing, construction and operation of these hotels so that they do not cause any disturbance to the residents of the locality and yet meet the requirement of hotel accommodation;

(d) have Government examined these recommendation and the conclusion that have reached;

(e) when did they expect to approve suitable residential plots for construction of hotels in Delhi; and

(f) in view of the urgency of adding to hotel accommodation in New Delhi, would Government publish detailed plans for residential hotels so that private entrepreneurs can take steps to construct hotels quickly?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK: (a) Hotels are permitted on sites specifically shown for this purpose in the Master Plan; within areas shown in the Master Plan for general business and commercial use, district centres and sub-district centres and within areas shown in the Zonal Development Plans for community centres.

(b) and (c). Although hotels are not allowed in residential areas,